amendment of

section 10 of the principal act.

Section 10.

substituted for the words "seven years' notice shall be
required in respect of all such claims, as may be prescribed by
the rules made by the Government in this behalf".

3. in section 8 of the principal act.

Amendment of

section 8.

substituted for the words "seven years' notice shall be
required in respect of all such claims, as may be prescribed by
the rules made by the Government in this behalf".

4. in section 10 of the principal act.

Amendment of

section 10.

substituted for the words "seven years' notice shall be
required in respect of all such claims, as may be prescribed by
the rules made by the Government in this behalf".

5. in section 2 of the principal act.

Amendment of

section 2.

substituted for the words "seven years' notice shall be
required in respect of all such claims, as may be prescribed by
the rules made by the Government in this behalf".

6. in section 30 of the principal act.

Amendment of

section 30.

substituted for the words "seven years' notice shall be
required in respect of all such claims, as may be prescribed by
the rules made by the Government in this behalf".

7. in section 30 of the principal act.

Amendment of

section 30.

substituted for the words "seven years' notice shall be
required in respect of all such claims, as may be prescribed by
the rules made by the Government in this behalf".
THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 8th April, 2015 and the said assent is hereby first published on the 9th April, 2015 in the Andhra Pradesh Gazette for general information:–

ACT NO. 7 OF 2015.

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH LABOUR WELFARE FUND ACT, 1987.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-sixth Year of the Republic of India as follows:–

1. (1) This Act may be called the Andhra Pradesh Short title and Labour Welfare Fund (Amendment) Act, commencement. 2015.